

[Shri Sanjiva Reddy]

copy of the Annual Accounts of the Visakhapatnam Port Trust for the year 1964-65 and the Audit Report thereon, under sub-section (2) of section 103 of the Major Port Trusts Act, 1963. [Placed in Library. See No. LT-6955/66].

NOTIFICATIONS UNDER ALL INDIA SERVICES ACT

The Deputy Minister in the Ministry of Home Affairs (Shri Vidya Charan Shukla): On behalf of Shri Hathi, I beg to lay on the Table a copy each of the following Notifications under sub-section (2) of section 3 of the All India Services Act, 1951:—

- (1) GSR. 1228 published in Gazette of India dated the 13th August, 1966, making certain amendments to Schedule III to the Indian Police Services (Pay) Rules, 1954.
- (2) GSR. 1230 published in Gazette of India dated the 13th August, 1966, making certain amendments to Schedule III to the Indian Administrative Service (Pay) Rules, 1954.
- (3) The Indian Police Service (Probation) Amendment Rules, 1966, published in Notification No. GSR. 1271 in Gazette of India dated the 20th August, 1966.

[Placed in Library. See No. LT-6956/66]

NOTIFICATIONS UNDER ESSENTIAL COMMODITIES ACT

The Deputy Minister in the Ministry of Food, Agriculture, Community Development and Co-operation (Shri Shinde): On behalf of Shri P. G. Menon, I beg to lay on the Table a copy each of the following Notifications under sub-section (6) of section 3 of the Essential Commodities Act, 1955:—

- (1) GSR. 1288 published in Gazette of India dated the 22nd August, 1966.
- (2) The Gujarat Roller Mills Mixed Atta (Price Control)

Order, 1966, published in Notification No. GSR. 1324 in Gazette of India dated the 22nd August, 1966. [Placed in Library. See No. LT-6957/66].

NOTIFICATION UNDER COMPANIES ACT

The Minister of State in the Ministry of Law (Shri C. R. Pattabhi Raman): I beg to lay on the Table a copy of the Companies (Central Government's) General Rules and Forms (Fourth Amendment) Rules, 1966, published in Notification No. GSR. 1262 in Gazette of India dated the 13th August, 1966, under sub-section (3) of section 642 of the Companies Act, 1956. [Placed in Library. See No. LT-6958/66]

NOTIFICATION UNDER MERCHANT SHIPPING ACT

The Deputy Minister in the Ministry of Transport and Aviation (Shrimati Jahanara Jaipal Singh): On behalf of Shri C. M. Poonacha, I beg to lay on the Table a copy of the Indian Merchant Shipping (Life Saving Appliances) Amendment Rules, 1966, published in Notification No. GSR. 1256 in Gazette of India dated the 13th August, 1966 under sub-section (3) of section 458 of the Merchant Shipping Act, 1958 [Placed in Library. See No. LT-6959/66]

MAIN CONCLUSIONS/RECOMMENDATIONS OF 24TH SESSION OF INDIAN LABOUR CONFERENCE

The Deputy Minister in the Ministry of Labour, Employment and Rehabilitation (Shri Shahnawaz Khan): I beg to lay on the Table a copy of the Main Conclusions/Recommendations of the 24th Session of the Indian Labour Conference held at New Delhi on 29th and 30th July, 1966. [Placed in Library. See No. LT-6960/66].

12.27 hrs. ..

ARREST OF MEMBER

(Shri Dasaratha Deb)

Mr. Speaker: I have to inform the House that I have received the